

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO.253

TO BE ANSWERED ON WEDNESDAY, THE 12TH DECEMBER, 2018

Integrated Legal Division

**253. SHRI KONDA VISHWESHWAR REDDY
SHRI B. VINOD KUMAR:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government seeks to create an integrated legal division;
- (b) if so, the details thereof and the reason therefor;
- (c) the details of the clubbing of Ministries in the proposed plan and the reasons for clubbing Ministries in the said manner; and
- (d) the challenges that might arise in the implementation of the proposed plan and the steps being taken to remedy the same?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE
AFFAIRS
(SHRI P P CHAUDHARY)**

(a) & (b):

A proposal has been prepared to set up Integrated Legal Divisions (ILD). As part of the ILD Scheme, appropriate Officers will work in Ministries/Departments and clusters thereof, to facilitate the Ministries/Departments on the issues which are generally referred by them to the Ministry of Law & Justice for legal opinion, vetting etc.

(c) The ILD scheme envisages clustering of Ministries/Departments based upon their geographical location and work load for deployment of ILS officers and legal support staff. The deployment will be as per the size and requirements of the Ministries/Departments concerned which have been clustered into major and minor groups – major groups being headed by an officer of the level of Joint Secretary and minor groups by an officer of the level of Director.

(d) No major challenges are foreseen in this regard except routine administrative issues that can be taken care of adequately in due course on their merits.